

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1049
ANSWERED ON:16.08.2012
IRREGULARITIES IN APPOINTMENT
Vardhan Shri Harsh

Will the Minister of RAILWAYS be pleased to state:

- (a) whether fresh face casual labourer/reliever had been appointed on a large scale in North-Eastern Railway during 2006-07 and 2007-08;
- (b) if so, the number of persons recruited during the said period;
- (c) whether complaints of irregularities in making such appointments have been received;
- (d) if so, the details thereof; and
- (e) the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

- (a): In terms of extant instruction, there is a complete ban on engagement of casual labour from 3.9.1996.
- (b): Does not arise.
- (c) to (e): No complaint has come to the notice of Vigilance department regarding appointment of casual labourer/reliever on North Eastern Railway (NER) during 2006-07 & 2007-08. However, one complaint regarding appointment of fresh faces to Group 'D' posts on NER was received. The said complaint was referred to Central Bureau of investigation (CBI). The present status of the investigation has not been advised by the CBI.